

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1584

ANSWERED ON:08.12.2015

Crime Cases Registered under POCSO

Ajmal Maulana Badruddin;Ajmal Shri Sirajuddin;Chavan Shri Harishchandra Deoram;Karandlaje Km. Shobha;Nayak Shri B.V.;Ninama Shri Manshankar;Rajoria Dr. Manoj;Ranjan Smt. Ranjeet;Reddy Shri Midhun;Sahu Shri Tamradhwaj;Sampath Shri Anirudhan;Sonker Smt. Neelam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of crime cases registered under the Protection of Children from Sexual Offences (POCSO), accused arrested, convicted and the action taken against them during each of the last three years and the current year, Crime and State-wise including eve-teasing, child exploitation, sexual offences, rape, child molestation, acid attacks, abduction and murder;
- (b) whether in most of the cases, juveniles are involved in these heinous crimes and if so, the details thereof along with the steps taken in this regard;
- (c) whether the Government has conducted any survey to identify the reasons behind such increase and if so, the details and the outcome thereof;
- (d) whether the Government has received any proposal from the State Government of Assam regarding financial assistance under the Nirbhaya fund for the safety of women and if so, the reaction of the Government in this regard along with the time by which financial assistance is likely to be provided; and
- (e) the other measures taken by the Government for the safety of women and children including working women along with the details of advisories issued to the States and police departments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

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(a): As per information provided by the National Crime Records Bureau (NCRB), a total of 8,904 cases were registered under the Protection of Children from Sexual Offences Act, 2012 during 2014. Crime head wise cases registered, cases charge sheeted, cases convicted, persons arrested, persons charge sheeted and persons convicted under crime against children during 2012-2014 is enclosed at Annexure-I. State/UT wise such details under total crime against children during 2012-2014 is enclosed at Annexure-II. Furthermore, as per provisional Monthly Crime Statistics, State/UT wise cases registered under various crime heads under crime against children during 2015 is enclosed at Annexure - III.

(b): As per information provided by the National Crime Records Bureau (NCRB), specific information is not maintained separately. Data regarding the cases registered against juveniles in conflict with law under various sections of IPC is collected. As per available information, crime head wise cases registered against juveniles in conflict with law under rape, attempt to rape, assault on women with intent to outrage her modesty, insult to the modesty of women, kidnapping & abduction, murder and attempt to commit murder during 2012-2014 is enclosed at Annexure-IV.

(c) to (e): As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

There is no proposal from the State Government of Assam regarding financial assistance under the Nirbhaya fund for the safety of women.

Ministry of Home Affairs has issued advisories dated 12th May, 2015 on comprehensive approach towards crimes against women and dated 14th July, 2010 on crime against children which are available at

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf

http://mha.nic.in/sites/upload_files/mha/files/pdf/AdvCrime-children-280710.pdf
